

**SECTION III-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL NO. 21368 OF 2013

**WITH
PRAYER INTERIM RELIEF**

C.I.T. VARANASI

...PETITIONER

VERSUS

SCL. OF ADVANCED MGT. STUDIES

...RESPONDENT

OFFICE REPORT

The matter above-mentioned was listed before the Court on 17th April, 2014, when the Hon'ble Court was pleased to pass the following orders: -

"A letter has been circulated by the advocates-on-record for the respondent praying for time for filing counter-affidavit. Same may now be filed within two weeks. Rejoinder-affidavit, if any, may be filed by the petitioner within four weeks therefrom. List the matter after six weeks."

It is submitted that Counsel for the respondent Mr. Harish Pandey, Advocate has not filed Counter Affidavit. Hence no Rejoinder Affidavit has been filed so far.

Service of show cause notice is complete.

The matter above-mentioned is listed before the Hon'ble Court with this report.

DATED THIS THE 6th DAY OF JUNE, 2014.

ASSISTANT REGISTRAR

Copy to: -

Mrs. Anil Katiyar, Advocate
Mr. Harish Pandey, Advocate

ASSISTANT REGISTRAR